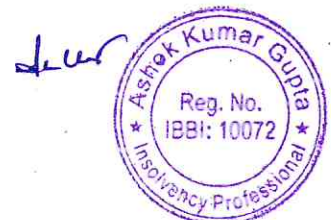


**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**VEE ESS JEWELLERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vee Ess Jewellers Private Limited
2.	Date of incorporation of corporate debtor	01-03-2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36911DL2005PTC133464
5.	Address of the registered office and principal office (if any) of corporate debtor	1227-28, Naiwala gurudawara Road Karol Bagh, New Delhi-110005
6.	Insolvency commencement date in respect of corporate debtor	24-01-2023 (Copy of order received on 27-01-2023)
7.	Estimated date of closure of insolvency resolution process	23-07-2023 (180 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashok Kumar Gupta Reg. No. IBBI/PA-003/IP-N00010/2016-17/10072
9.	Address and e-mail of the interim resolution professional, as registered with the Board	LD-46, LD Block, Pitampura North West Delhi, 110034  Email: <a href="mailto:emaashokgupt@gmail.com">emaashokgupt@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, D.R. Chambers, 12/56, DB Gupta Road, Opp PP jewellers, Karolbagh, New Delhi-110005  Email: <a href="mailto:cirp.vejpl@gmail.com">cirp.vejpl@gmail.com</a>
11.	Last date for submission of claims	10-02-2023 (14days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vee Ess Jewellers Private Limited** on **24-01-2023**.

The creditors of **Vee Ess Jewellers Private Limited**, are hereby called upon to submit their claims with proof on or before **10-02-2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



*Ashok*  
**Ashok Kumar Gupta**

**Interim Resolution Professional of Vee Ess Jewellers Private Limited**

**IP Reg. No.: IBBI/IPA-003/IP-N00010/2016-17/10072**

**AFA Certificate No.: AA3/10072/02/221123/300772**

**Valid upto: 22/11/2023**

Date: 27-01-2023

Place: DELHI